

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA No. 1834 of 1988

16 December 1988

1. Shri CP Singh s/o Shri Kishan Lal  
152, U.S.B. Mandawali Sajalpur, Delhi.
2. Suresh Kumar Kathuria  
s/o Shri Vir Bhan Kathuria  
3/13 Railway Colony  
Kishanganj,  
Delhi.
3. Gajinder Singh  
s/o Shri Shanti Saroop  
T.T.E. Delhi.

None were present

Applicants

Versus

1. Union of India through  
its Secretary  
Ministry of Railways  
New Delhi.
2. General Manager  
Northern Railway  
Baroda House,  
New Delhi.
3. D.R.M.  
Northern Railway  
New Delhi.

Respondents

By Advocate Shri RL Dhawan

ORDER

Shri C J ROY (Member (J))

For the sake of applicants this case has been kept on board. No interest is being shown by the applicants nor their advocates are present. The case is an old one coming since 1988. Therefore, the case is dismissed for default for no costs.

*P. J. L.*

(P.T. THIRUVENGADAM)  
Member (A)

*CJ ROY*  
(CJ ROY)  
Member (J)

LCP